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BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 276/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2019

Name of the Company: Liberty Trendz Pvt. Ltd.

V/s.

Swift Fabrics Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	FOR. PAVAN.S.GODIAWALA	Adv.	Petitioner	<u>N.J.Mody</u>

2.

ORDER

Advocate Mr. Naishal Mody appearing for the Petitioner Counsel Mr. Pavan Godiawala ~~and~~ filed a copy of a letter of M/s. Reaghan Fashions Pvt. Ltd. informing that another Company i.e. M/s. Liberty Trendz Pvt. Ltd has now amalgamated with it.

Therefore, considering the such changed circumstances as well as the financial position of the said Corporate Debtor because other lenders initiated action for recovery. The present Operational Creditor/Petitioner now does not want to pursue the present matter now and has sought liberty to withdraw unconditionally the present IB petition.

Therefore, the Petitioner Counsel sought withdrawal of the present IB on the basis of above stated, the letter which is signed by its authorised Director of the Company.

By looking to the above given facts and circumstances of the case. The withdrawal letter is accepted and is taken on record.

Consequently, the present CP(IB) 276/9/NCLT/AHM/2018 is dismissed as withdrawn as not pressed for.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 16th day of September, 2019.